

TO BE PUBLISHED IN PART IN SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
DEPARTMENT OF REVENUE AND BANKING  
( REVENUE WING )

NEW DELHI: DATED THE 25th Oct., 1976.

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NOTIFICATION  
( INCOME TAX )

No.1523 (F.No.197/68/76-IT(AI)): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies 'Arrogated Tamilnadu Shares of Post War Services Reconstruction and Rehabilitation of Ex-servicemen Fund' for the purpose of the said section for and from assessment year(s) 1970-71.

Sd/-  
(T.P.JEJUNJUNWALA)  
DIRECTOR, GOVERNMENT OF INDIA

To

The Manager,  
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Copy to:-

1. The Secretary, Social Welfare-Department, Government of Tamil Nadu, Fort St. George, Madras-600-009.
2. The Commissioner of Income-tax, Tamil Nadu-IV, Madras with reference to his letter C.No.212(18)/75-IT-IV dt. 24.9.76.
3. All Commissioner of Income-tax.
4. Directors of Inspection (IT)/(RAS)/(P&T)/(Inv.), New Delhi.
5. Director of O&M Services (Income-tax) 1st Floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi(5 copies).
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Sd/-  
(T.P.JEJUNJUNWALA)  
DIRECTOR, GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE

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DIRECTORATE OF INSPECTION (RS&T)

No.CC/ITAI/1523/400/RSP/76